

SUPREME COURT OF INDIA

Shri Ram Bahadur Pandey & Anr

Vs.

Shri Ram Dhani Prasad, Secretary, Bhotia Jan Jati Sewa Samiti & Anr.

C.A.No.9130 of 2014

(Anil R.Dave and Adarsh Kumar Goel,JJ.,)

01.10.2015

JUDGMENT

Anil R.Dave,J.,

1. It has been submitted that the petitioners have already been appointed.
2. If there is any dispute with regard to pay scale, etc. or any other service condition, it would be open to the petitioners to approach other appropriate Forum for redressal of their grievances.
3. The contempt petition is dismissed with the above observations.